



2026:AHC:40330

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2644 of 2026

Shiv Kumar

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amar Nath Dwivedi, Manoj Kumar
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard learned counsel for the parties.
2. A preliminary objection has been raised by Shri Prem Narain Rai, learned counsel for the respondents regarding the maintainability of the writ petition on the ground that the writ petitioner happens to have a grudge with the respondent no. 3 as, according to him, the writ petitioner has obtained fraudulent appointment based upon non-disclosure of criminal case.
3. Shri Prem Narain Rai, learned counsel for the respondents submits that whatever might be it is for the respondents to take a call and in case, there some material found against the respondent no. 3 then suitable action in accordance with law on being taken.
4. Considering the statement so made by the learned counsel for the respondents, the interference is declined, accordingly, the writ petition is **disposed off**. Leaving it open for the respondents to take appropriate action if it so occasioned strictly in accordance with law.

February 23, 2026

Ashu

(Vikas Budhwar,J.)